
(2024) 12 KL CK 0030
In the High Court Of Kerala
Case No : Criminal Appeal No.. 1303 OF 2008

Saji Balakrishnan

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision : 06-12-2024

Acts Referred:

Negotiable Instruments Act, 1881 — Section 138

Citation : (2024) 12 KL CK 0030

Hon'ble Judges : Sophy Thomas, J

Bench : Single Bench

Advocate : Georgekutty Mathew, Jinu P. Binu, Seena C.

Final Decision : Dismissed

Judgement

Sophy Thomas, J

1. This appeal is at the instance of the complainant in ST. No. 1905 of 2004 on the file of Judicial First Class Magistrate Court, Pala, challenging acquittal of the accused under Section 138 of the Negotiable Instruments Act (N.I.Act for short), vide judgment dated 28/3/2008.

2. There is no representation for the appellant, continuously. Learned State Brief-Adv.Jinu P. Binu is ready to argue the matter for the 1st respondent. Since the appellant is continuously absent, the appeal is dismissed for non-prosecution.